

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

**MISCELLANEOUS APPLICATION NO.170/00209/2021
IN
ORIGINAL APPLICATION NO.170/01160/2019**

DATED THIS THE 18TH DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from his residence at Bangalore)

Shri. Ananda,
S/o Late A Subraya,
Aged about 61 years,
Master Gazetted (Retd.)
Rashtriya Military School (RMS),
Residing at # No. B2-402,
BDA Apartment,
Kaniminike, Phase-2,
Mysore Road,
Kumbalagodu,
Bangalore- 560074

õ .Petitioner

(By Shri. K Hanifa, counsel for the petitioner . through video conference)

Vs.

1. Government of India,
By its Secretary,
Room No. 101, South Block,
Ministry of Defence, (Govt. of India)
New Delhi . 110011.
2. The Joint Secretary (BRO/Ceremonial/Trg)
E-Block, Dalhousie Road
Ministry of Defence, (Govt. of India)
New Delhi . 110011.

3. The Under Secretary,
Room No. 101, D1 Wing, Sena Bhavan,
Ministry of Defence, (Govt. of India)
New Delhi . 110011.
4. The Deputy Chief of Army Staff (T &C)
Dte Ge. Of Mil. Trg,
General Staff Branch,
Integrated Head Quarters (Army)
DHQ PO,
New Delhi- 110011
5. The Director (MT-7)
Dte. Gen. of Mil. Trg,
General Staff Branch,
Integrated Head Quarters (Army),
DHQ PO,
New Delhi- 110011 .
6. The Principal,
Rashtriya Military School (AMS)
Bangalore . 560025.

õ .Respondents

(By Shri. S Sugumaran, counsel for the respondents .through video conference.)

ORDER(ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

In view of the compliance order dated 17.06.2021, submitted by the respondents in Miscellaneous Application No. 210 of 2021 in C.P No. 110 of 2020, nothing survives in Miscellaneous Application No. 209 of 2021 and the same is disposed of having been rendered infructuous.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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